

Central Administrative Tribunal

Principal Bench, New Delhi.

OA-513/2016

New Delhi this the 02nd day of August, 2017.

Hon'ble Sh. Raj Vir Sharma, Member (J)

Hon'ble Ms. Nita Chowdhury, Member (A)

Ms. Hemlata, Aged 28 years

D/o Sh. Hans Raj,

R/o E-423-Camp No.2, Nangloi,

New Delhi.

... Applicant

(By Advocate : Sh. Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi through
The Chief Secretary,
I.P. Estate, Players Building,
New Delhi.

2. The Chairman,
Delhi Subordinate Services Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi.

3. The Dy. Secretary (Scrutiny),
Delhi Subordinate Services Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi.

4. The Director,
Director of Education,
Govt. of NCT of Delhi
Old Sectt. Delhi.

.. Respondents

(By Advocate : (Sh. CSS Pillai for Sh. K M Singh-R-3

Sh. Pradeep Singh Tomar for Ms. Sangita Rai-R-4)

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the parties. Learned proxy counsel for respondent No.3 submitted that dossiers of the applicant have been sent to respondent No.4 vide letter dated F.I (5231)/LC/DSSSB/2016/18 dated 20/1/17 However, learned proxy counsel for respondent No.4 submitted that the said respondent has not received the same.

3. Under such circumstances, it will be proper in the interest of justice to direct respondent No.3 to send the dossiers of the applicant again to respondent No. 4. Accordingly, we direct respondent No.3 to send the dossiers of the applicant again to respondent No.4 within a period of three weeks and respondent No. 4 to consider the case of the applicant for appointment within a period of six weeks on receiving the dossiers of the applicant from respondent No.3.

4. OA is disposed of accordingly.

(Nita Chowdhury)
Member (A)

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(Raj Vir Sharma)
Member (J)